

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **03.05.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : IDBI Bank Ltd  
Vs  
Auromatrix Hotels Pvt Ltd

**MAIN PETITION NUMBER** : IBA/726/2020

**(IA/MA) APPLICATION NUMBERS**

IA/1557(CHE)/2022

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**ORDER**

Present: Ld. Sr Counsel Shri. Srinath Sridevan for the Applicant / RP.

Memo filed by the RP vide SR. No. 2232 dated 03.05.2024 pursuant to the queries / clarifications sought by order dated 26.04.2024.

It is stated that now the performance bank guarantee is valid till 22.08.2024.

For the second clarification raised, it is stated that performance bank guarantee proposed to be issued by the third party , prospective purchaser of KK Resorts was only to the SRA to enable him to issue the performance bank guarantee for effective implementation of the plan.

For third clarification, it is stated that as on date of approval of the plan by the CoC, EARC was the CoC member and not the Phoenix ARC. The plan value amount will go to EARC and not to Phoenix ARC. Some more time is sought to give further clarifications.

As to the fourth clarification, it is stated that the plan will be implemented within 30 days from the effective date i.e. within 60 days from the date of approval of the plan by the Tribunal.

List the application for further clarifications on **07.05.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)